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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No.....199

M.L.Bhargave

M.Ravindran

.....Versus.....

Date of Order	Orders
13-5-1996	<p><u>CP No. 10/96 (OA No. 854/89)</u></p> <p>Petitioner present in person Mr. H.K.Kapoor, CIA, departmental representative for the respondents.</p> <p>Heard.</p> <p>The departmental representative states that the revised amount of leave encashment had indeed remained to be paid to the petitioner earlier. He has brought today in the court a cheque for Rs. 2,197 towards payment on this account which has been handed over to the petitioner today in the court.</p> <p>The petitioner agrees that barring the amount referred to at page 2 of Annexure-A5 dated 7-1-95, all other payments have been received by him. As regards payments referred to at page 2 of Annexure-A5, we have already stated in our order dated 9-5-1996 that we are not concerned with the implementation of any decision taken by the respondents themselves regarding payment of any benefits for the period of service of the applicant as described at page 2 of Annexure-A5.</p> <p>We are concerned only with the payments of those amounts which were directed to be made to the petitioner by the Tribunal in the order dated 8-9-94. Accordingly the order of the Tribunal stands fully complied with.</p> <p>The departmental representative express ^{express} regret for delay ^{delay} in marking payment of leave encashment.</p> <p>In the circumstances, contempt proceedings are dropped. Notices issued are discharged.</p> <p style="text-align: right;">(R.P.)</p> <p>(Rattan Prakash) Judicial Member</p> <p style="text-align: right;">(O.P. Sharma) Administrative Member</p> <p><i>Reed. copy</i> 81 (1) (2) (3) 20/5/96 (M.L.Bhargave) Copy issued to all recd. H.S. Vide - 1069 dt 10/7/96 215/96</p>